

Foreign Consultants for Fertilizers Corporation

8864. SHRI TENNETI VISWANATHAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Government have engaged foreign Consultants to advise the Fertiliser Corporation of India on matters connected with marketing;

(b) whether it is also a fact that the local demands for fertilizers in this country is many times more than the supply and if so, what was the need to engage them; and

(c) the amount being spent on them annually?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes, Sir, the services of a foreign marketing Consultant have been obtained for the Fertilizer Corporation of India from US AID for a period of two years.

(b) According to the present policy, the Fertilizer Corporation which was hitherto handing over its products to the Central Pool has been asked to make its own arrangements for selling all its products progressively, beginning with 50% from 1.10.1967. The Foreign Consultant is to advise on the establishment of a suitable Marketing Organisation for the corporation and the latest methods of fertilizer distribution and promotion work.

(c) The Corporation is to pay Rs. 25/- per day to the US AID authorities in lieu of transportation charges. In addition, certain other facilities are provided such as office space, office equipment and supplies, secretarial services and technical assistance as required and transport and other facilities at the Units/Divisions, etc. whenever required. The Consultant, however, has not been provided any residential accommodation at the expense of the Corporation.

Goods Confiscated Under Customs and Excise Laws

8865. SHRI TENNETI VISWANATHAM: Will the Minister of FINANCE be pleased to state:

(a) the yearly accumulation of goods

confiscated under the Customs and Excise laws during the last five years;

(b) the categories of goods which are remaining undisposed of; and

(c) the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). The information is being collected and will be laid on the table of the Sabha as soon as possible.

Area under Cultivation in Command Areas of Irrigation Projects

8866. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total cultivable area and area actually under cultivation in the present command areas of each of the Bhakra Nangal, Hirakud, Nagarjuna Sagar, Tungabhadra and Rajasthan Canal Projects; and

(b) the area likely to be brought under cultivation within the next ten years?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). A statement indicating the culturable commanded area, area irrigated by March, 1968 and the ultimate irrigation benefits of these projects is laid on the Table of the House. [Placed in Library. See No. LT—1083/68].

Allotment of Quarters in R. K. Puram, New Delhi

8867. SHRI M. L. SONDHI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that Government propose to allot quarters in Ramakrishnapuram, New Delhi without electricity; and

(b) if so, how many such quarters are involved and how long more it will take to provide them with electric and other essential facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). Out of 628 quarters in Sector